

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:382
ANSWERED ON:23.08.2004
PENDING CASES FOR SETTLEMENT OF EPF AND PENSION ACCOUNTS
Chakraborty Shri Ajay;Das Gupta Shri Gurudas

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether a large number of cases are pending for settlement of EPF and pension accounts all over the country as on date;
- (b) if so, the details thereof, State-wise;
- (c) the reasons for pendency of such large number of cases; and
- (d) the remedial measures being taken to expedite the clearance of the pending cases with a time bound programme?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI SIS RAM OLA)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 382 FOR 23.08.2004 BY SH. AJOY CHAKRABORTY & SH. GURUDAS DASGUPTA REGARDING 'PENDING CASES FOR SETTLEMENT OF EPF AND PENSION ACCOUNTS.'

(a) The claims, which are complete in all respects, are generally settled within 30 days as per the provisions of the Employees' Provident Fund Scheme, 1952.

(b) As on 31.03.2004 against the total number of 62.05 lakh cases, 2.57 lakh cases were pending for settlement. The EPFO does not maintain State-wise break-up of cases. However, it is maintained region-wise. The details are given in the ANNEXURE.

(c) Some of the main reasons for delay in settlement of cases are as follows-

1. non-remittance of contribution/ non-submission of returns by the employers;
2. non-submission of forms complete in all respect by the members; and

(d) The Employees' Provident Fund Organisation has launched a modernisation project 'Re-inventing EPF India' which will facilitate settlement of claims expeditiously.